

SC No. 56646/2016

FIR No. 554/2014

PS Ranhola

State Vs. Braj Kishore & Anr.

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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10/7/2020

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Earlier this court was vacant.
Since the case is at the stage of final arguments , therefore,
it is an urgent case.

Ahlmad Shri Jagdish Chander, of the court has submitted that he has contacted Ld. Counsel of both accused persons telephonically i.e. Shri Rajeev Mittal at mobile no. 8586810844. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that Ld. Counsel for accused persons was not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing. It is further submitted by Ahlmad that Shri Rajeev Mittal, Ld. LAC for both accused persons has informed him that due to COVID-19 he is not coming to court since March. It is further submitted by Ahlmad that Shri Rajeev Mittal, Ld. LAC for both accused persons has sent request for adjournment of the case through Whatsapp to him today from the abovesaid number on his mobile number. Printout of the same be taken on record.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 04.08.2020.

Ld. Counsel for accused persons is directed to submit brief

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written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused persons regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. LAC for the accused persons and the requisite message shall also be sent to him.

Copy of the order be also sent to the Ld. LAC for the accused persons by e-mode for information.

Ahlmad is also directed to issue notice to the concerned Jail Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect accused Brij Kishore S/o Sh. Nanhe through CISCO Webex App. on video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

C.R. No. 265/2019
Subhash Gupta Vs. The State & Ors.

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent no. 2.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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10/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 29.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

C.R. No. 344/2019
Smt. Anu Vs. Smt. Sunita Palia

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 29.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of

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perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

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SC No. 57299/2016
FIR No. 466/2015
PS Ranhola
State Vs. Prithvi

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


10/7/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 29.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

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SC No. 114/2018
FIR No. 280/2017
PS Mundka
State Vs. Vikas Drall etc.

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.



10/7/2020

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The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 29.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

- 1) **FIR No. 512/2019**
PS Ranhola
State Vs. Ambika Prasad @ Pinta & Ors.
U/s 302/34 IPC
- 2) **FIR No. 512/2019**
PS Ranhola
State Vs. Sonu
U/s 302/34 IPC

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Sanjay Kumar and Ms. Ranjeet Bedi, Ld. Counsels for of applicant/accused namely Sonu through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.


10/7/2020

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It is pertinent to mention here that there are two different interim bail applications under consideration for applicant Sonu in the same case FIR.

Heard.

Ms. Ranjeet Bedi, Ld. Counsel for the applicant has submitted that she moved her interim bail application at the instance of 'perokar', who is father of the applicant. She submitted that since there are two interim bail applications filed by different counsels, therefore, in view of the last order dated 08.07.2020 she sought instructions and she has specific instructions to withdraw the present interim bail application filed by her. It is prayed by her that her application may be dismissed as withdrawn.

In view of above submissions, the interim bail application filed on behalf of applicant/accused by Ms. Ranjeet Bedi, Advocate is hereby dismissed as withdrawn.

Heard on the other application for interim bail filed on behalf of applicant Sonu by Shri Sanjay Kumar, Advocate.

Ld. Counsel for the applicant has submitted that he has filed this application on instructions of 'perokar', who is wife of the applicant. Name of the wife of the applicant is Rachita, as stated. It is submitted

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10/7/2020

by Ld. Counsel for the applicant that in the prayer clause the name of the wife of the applicant is wrongly mentioned as Ruchika instead of Rachita. Ld. Counsel for the applicant has submitted that this application has been filed on two grounds i.e. first ground is on the basis of recommendations of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi and other ground is illness of the wife of the applicant.

Ld. Addl. P.P. for the State has submitted that application is not covered under the guidelines/ recommendations of Hon'ble High Powered Committee. The applicant is stated to be in custody in this case since 18.08.2019.

Ld. Counsel for the applicant has admitted that this application is not covered under the guidelines of Hon'ble High Powered Committee since minimum period of custody as per the said guidelines is two years, however, the applicant has not completed the custody of even one year. In these circumstances Ld. Counsel for the applicant submits that the application may be considered on other ground of illness of wife of the applicant.

Report of Inspector Sahi Ram dated 08.07.2020 has come. I have perused the same.


10/7/2020

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Ld. Counsel for the applicant submits that wife of the applicant is suffering from cough, vomiting and fever and father of the applicant is old aged person and applicant is having minor children to support. Ld. Counsel for the applicant has prayed that interim bail for one week or 10 days may be granted to the applicant Sonu.

Ld. Addl. P.P. for the State has opposed the bail application on this ground also and highlighted the report of Inspector Sahi Ram dated 08.07.2020 wherein it is highlighted that Dr. Netra Prakash has certified in writing that patient Rachita was stable and comfortable when she visited the clinic on 29.06.2020. Copy of the said certificate of Dr. Netra Prakash is also annexed with report of Inspector Sahi Ram dated 08.07.2020 wherein it is so mentioned. The said certificate is dated nil wherein it is mentioned that Ms. Rachita was present in clinic on 29.06.2020 and it is also reflected in the said certificate that she did not come to clinic after that day. Ld. Addl. P.P. for the State has further submitted that there is no medical emergency and only minor ailment and it is further submitted that case is u/s 302/34 IPC and the offence is serious in nature.

I have considered the rival submissions of both the sides and perused the material on record.


10/7/2020

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The offence is serious in nature. Matter is not covered under the guidelines of Hon'ble High Powered Committee admittedly. Moreover, the condition of wife of the applicant is stable. She is not suffering from any serious ailment. There is no medical emergency.

In view of overall facts and circumstances and submissions made and material on record, I see no merits in the interim bail application under consideration filed on behalf of applicant Sonu by Shri Sanjay Kumar, Advocate. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

FIR No. 460/2017
PS Punjabi Bagh
State Vs. Amit Kumar & Ors.
U/s 392/394/397/34 IPC & 27/54/59 Arms Act

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mohit Batra, Ld. Counsel for the applicant/accused namely Amit, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Ld. Counsel for the applicant submits that this an application for early hearing. It is submitted on behalf of applicant that an application for regular bail is already pending before the court and

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10/7/2020

due to lock-down the same could not be pressed earlier and now the next date in the main case is 10.08.2020. Ld. Counsel for the applicant has prayed that pending bail application may be put up for consideration in the next week.

Ld. Addl. P.P. for the State submits that any date may be fixed in the next week.

On request, put up for consideration of regular bail application (which is stated to be pending) on 15.07.2020 through video conferencing, as prayed.

Present application for early hearing stands disposed off accordingly.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

FIR No. 585/2016
PS Ranhola
State Vs. Amit @ Meeta & Ant.
U/s 302/404/34 IPC

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Akshay Shokeen, Ld. Counsel for the applicant/accused namely Sumit, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of SI Amit Rathee dated 10.07.2020 has come.

Ld. Addl. P.P. for the State submits that report of concerned

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10/7/2020

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Jail Superintendent has not come so far regarding the surrender of the applicant before jail authority.

Now said report be summoned for the next date.

Put up for consideration on 13.07.2020 through video conferencing.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

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FIR No. 313/2016
PS Khyala
State Vs. Sanjay Kumar Sahu
U/s 302/201/34 IPC

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

Ld. Addl. P.P. for the State submits that the report of

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10/7/2020

concerned Jail Superintendent has not come as per last order regarding the date of release of applicant as well as date of surrender and also regarding the conduct of the applicant during the period of custody. Said report may once again be called for the next date from the concerned Jail Superintendent. Ld. Addl. P.P. for the State submits that Ld. Counsel for the applicant has also to furnish the copy of the bail order dated 09.06.2020.

Ld. Counsel for the applicant submits that he shall furnish the relevant bail order on the next date. Same be furnished accordingly.

On request, put up for consideration through video conferencing on 14.07.2020.

Copy of order be sent to the concerned Jail Superintendent for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

FIR No. 234/2018
PS Ranjit Nagar
State Vs. Preeti
U/s 302/307/148/149/34 IPC

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Shivam Malhotra, proxy counsel for Shri Murari Tiwari, Ld. Counsel for the applicant/accused namely Preeti @ Barkha W/o Sunil, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

Adjournment sought on behalf of applicant on the ground

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A handwritten signature in blue ink, followed by the date '10/7/2020' written vertically.

that main counsel is not available today as he has taken his wife to hospital today. Proxy Counsel for the applicant submits that this is an application for early hearing of the pending application for regular bail.

On the other hand Ld. Addl. P.P. for the State submits that this submission is misconceived since present application is also for regular bail and it is stated on behalf of the applicant that one regular bail application is already pending.

Now Ahlmad to report regarding the pendency of the bail application, if any.

On request on behalf of applicant, put up for consideration on 14.07.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

FIR No. 346/2019
PS Punjabi Bagh
State Vs. Pankaj Chaddha
U/s 392/397/411 IPC & 25/54/59 Arms Act

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Paramjeet, Ld. Counsel for the applicant/accused namely Pankaj Chadda, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of SI Deepak Sharma dated 10.07.2020 has come.

Heard.


10/7/2020

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Ld. Counsel for the applicant submits that this is fourth application for regular bail. It is also submitted on behalf of the applicant that last bail application was dismissed by the Hon'ble High Court of Delhi on 08.03.2020. Ld. Counsel for the applicant submits that he has not filed the copy of the said bail order.

Ld. Addl. P.P. for the State submits that the case is at the stage of consideration of charge, however, the Ld. Counsel for the applicant may file the copy of bail order of the Hon'ble High Court vide which the bail application was dismissed.

Ld. Counsel for the applicant seeks adjournment for filing the copy of the relevant bail orders. Same be filed positively by the next date.

On request put up for consideration of this application through video conferencing on 15.07.2020, as prayed.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020

FIR No. 21/2015
PS Ranhola
State Vs. Rohit
U/s 323/307/34 IPC & 25/27 Arms Act

10.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Akshay, Ld. Counsel for the applicant/accused namely Rohit, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the regular bail application u/s 439 Cr.P.C. Record perused.

Report of SI Amit Kumar dated nil has come.

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10/7/2020

Ld. Counsel for the applicant has submitted that applicant is in custody in this case since 23.09.2017 and charge is yet to be framed. It is further submitted by Ld. Counsel for the applicant that father of the applicant is ill who is suffering from paralysis for last three years. It is also prayed that applicant be admitted to bail on humanitarian ground. Ld. Counsel for the applicant has also submitted that earlier the applicant was on regular bail and subsequently he was declared Proclaimed Offender.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and has submitted that the applicant/accused remained absconder from May, 2015 to September, 2017 in this case and ultimately on 30.08.2016 he was declared Proclaimed Offender. It is further submitted by Ld. Addl. P.P. for the State that on 23.09.2017 the applicant was arrested in other case and production warrants were issued in this case against him accordingly. Earlier bail order was passed on 16.05.2015, as stated. Ld. Addl. P.P. for the State has submitted that father of the applicant may be having old age related illness. It is also submitted by Ld. Addl. P.P. for the State that father of the applicant is ill for last three years and it is not case of the applicant that there is some emergency or that illness is recent. Ld. Addl. P.P. for

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10/11/2020

the State also submitted that charge is yet to be framed and thereafter the complainant is to be examined and in case the applicant is admitted to bail he may influence the witness.

No plausible explanation has been given by Ld. Counsel for the applicant that why the applicant absconded for such a long time after previous bail order.

I have considered the rival submissions of both the sides.

In view of overall facts and circumstances and considering the fact that charge is yet to be framed and the applicant was earlier declared Proclaimed Offender in this case, I see no merits in the application under consideration. Hence, the same is hereby dismissed. However, any expression of opinion made herein shall not tantamount to any expression of opinion made on the merits of the case. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
10.07.2020